(c) The production of tractors in the | country at present matches with the current effective registered demand.

(d) No import of tractors is being allowed as such. A scheme for procurement of tractors (both imported and indigenous) against World Bank loan is under operation. About 6,000 tractors are likely to be imported under this scheme during the year 1976 while 12,000 tractors locally manufactured would be procured]

### Sainik School in Jhajjar in Haryana

#### \*537. SHRI SARDAR AMJAD ALI: SHRI HARSH DEO MALAVIYA: SHRI NRIPATI RANJAN **CHOUDHURY**:

Will the Minister of DEFENCE be i pleased to state:

(a) whether Government are aware that there is a great demand for a Sainik School Will the Minister of HOME AFFAIRS in Jhajjar in Haryana; and

(b) whether in view of the fact that Inajiar is the tehsil which provides a large number of jawans and officers for Defence Forces, Government propose to open a Sainik School at that place?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) Yes, Sir.

(b) In response to a request received from the state Government in December, 1966, for the opening of a Sainik School at Jhajjar, the State Government were informed in April, 1969 that we would have no objection to a school being started at Jhajjar on receipt of the estimates and the usual agreement from the State Government to bear the cost of land, building, equipment and scholarships etc. as in the case of other State Governments.

The matter would be considered sympathetically as soon as we hear from the State Government.

## New loan assistance scheme by rural **Electrification Corporation**

\*538. SHRI JANARDHANA REDDY: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Rural Electrification Corporation has sanctioned new loan assistance scheme amounting to rupees twenty five crores to supply electricity to 5000 villages in the various State; and

(b) if so, what are the details thereof?

THE MINISTER OF ENERGY (SHRI K. C. PANT) : (a) and (b) A statement is laid on the Table of the House. [See Appendix XCV, Annexure No. 59]

Allotment of Tehbazari sites to the pavement squatters of Rajinder Nagar, Delhi

\*539. SHRI JAMNA LAL BERWA: be pleased to state:

(a) whether it is a fact that the Karol Bagh zone of Delhi Municipal Corporation has issued allotment letters of Tehbazari sites to the pavement squatters of Rajinder Nagar;

(b) if so, the number of such letters issued;

(c) the number of these squatters who have been allotted alternative sites; and

(d) by when all the squatters are expected to get the alternative sites?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI OM MEHTA): (a) to (d) According to information received from the Municipal Corporation of Delhi, the claims of certain pavement squatters of the Rajinder Nagar area were scrutinised last vear. Elegibility slips, and not allotment letters, were issued to 47 squatters on the basis of verification of the documents produced them. However, by at the time of removal of squatters/encroachers, these

slip holders were not found at sites. As they did not appear to be regular squatters, MINISTRY OF

# five cement plants

# \*540. SHRI LAKSHMANA MAHA-PATRO :

### SHRI INDRADEEP SINHA:

Will the Minister of PLANNING be pleased to state:

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(a) whether it is a fact that the Planning Commission have withheld their approval for two of the five cement plants scheduled to start next year; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHR1 INDER KUMAR GUJRAL) (a) and (b) Presumably the question relates to the establishment of two cement plants by the Cement Corporation of India at Adilabad and Tandur. The matter was discussed in the recent Annual Plan discussions and the tentative view taken was that no provision need be made for these two projects during the year 1976-77 on account of constraints on resources and that having regard to current projections of demand, the need for starting these units could be considered only towards the end of 1976-77.

### **†Pollution of Lakes in Kashmir**

\*540-A. SHRI OMPRAKASH TYAGI: Will the Minister of PLANNING be pleased to state:

(a) whether the Jammu and Kashmir Government have been asked to take steps to check pollution of lakes in Kashmir Valley; and

(b) if so, the details of the proposals forwarded to the State Government?

Transferred from the 30th March, 1976. (Previously numbered as Starred Question in formulating rational and feasible manage-No. 452.)

THE MINISTER OF STATE IN THE PLANNING (SHR] no alternative sites were provided to them. INDER KUMAR GUJRAL) : (a) The Jammu & Kashmir Government are aware Approval of the Planning Commission for of the need to check pollution of the lakes in Kashmir Valley.

> (b) A statement is laid on the Table of the House.

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As a means to ascertain the current quality of the lakes and their surroundings and to build up local expertise for dealing with this problem in future the Department of Science and Technology, under its Man and Biosphere Research Programme, has sanctioned two research projects to enable ecological studies to be carried out in relation to the lake systems. These projects are as follows:

T	Title :	"Ecological Effects of Landuse and Manage- ment Practices of va- rious Landscapes of Srinagar—Kashmir Mountains."
	Principal Investigator :	Prof. P. Kachroo, Department of Botany, Kashmir University, Srinagar.
	Grant :	Rs. 1,53,200.
	Duration :	3 years.
2.	Title :	"Conservation of the Dal and Nilnag Lakes of Kashmir."
	Principal Investigator :	Dr. V. Kaul, Department of Botany, Kashmir University, Srinagar.
	Grant :	Rs. 3,14,700
	Duration :	3 Years.

Ecological studies of this kind will help ment programme for the lakes of Kashmir.

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